

THE HIGH COURT OF MADHYA PRADESH

WP-5989-2018

(MEHARVAN SINGH Vs THE STATE OF MADHYA PRADESH)

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Gwalior, Dated : 23-03-2018

Shri H.K. Shukla, learned counsel for the petitioner.

Shri Yogesh Singhal, learned Govt. Advocate, for the respondent/State.

Issue notice to the respondents on payment of process fee by registered AD post within seven days, returnable in four weeks.

Meanwhile, parties shall maintain status-quo as it exists today.


Certified copy as per rules.

(VIVEK AGARWAL)

JUDGE

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Date: 2018.03.24 12:15:01 +05'00'

  
विशेष कर्तव्यस्थ अधिकारी  
मध्यप्रदेश शासन  
छोक निर्माण विभाग, मंत्रालय